

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**PHYSICAL HEARING**

**CORAM: JUSTICE TELAPROLU RAJANI – HON’BLE MEMBER (J)  
CORAM: SHRI CHARAN SINGH - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 16.03.2023 AT 02:30 PM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	Company Petition IB/384/2022
<b>NAME OF THE COMPANY</b>	Mr .K Narasimha Rao
<b>NAME OF THE PETITIONER(S)</b>	Bank of Maharashtra
<b>NAME OF THE RESPONDENT(S)</b>	Mr .K Narasimha Rao
<b>UNDER SECTION</b>	95of IBC

**ORDER**

Counsel for the Financial Creditor present. Counsel for the Personal Guarantor submits that an application seeking to set aside the ex-parte order, along with the counter, is filed. The office shall check and put up the same by the next date of hearing, post on 24.04.2023.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**